# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH CIRCUIT BENCH SITTING AT KAVARATTI UT OF LAKSHADWEEP

# ORIGINAL APPLICATION NO. 181/00064 of 2015

Friday, this the 13<sup>th</sup> day of December, 2019

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HON'BLE MR. JUSTICE L. NARASIMHA REDDY HON'BLE MR. E.K.BHARAT BHUSHAN

...CHAIRMAN
...ADMINISTRATIVE MEMBER

PMC Sidheeque, aged years S/o Late Shri Kidave Moolya, residing at Puthiya Moole Chetta, Kadamath Island, Union Territory of Lakshadweep.

...Applicant

(By Advocate Mr.R.Sreeraj)

Versus

- The Administrator,
   Union Territory of Lakshadweep,
   Kavaratti-682 555
- The Director of Agriculture,
   Administration of Union Territory of Lakshadweep,
   Directorate of Agriculture,
   Kavaratti 682 555.
- The District Agricultural Officer,
   District Panchayath,
   Kavaratti 682 555.
- 4. The Sub Divisional Officer,
  Administration of the Union Territory of Lakshadweep,
  Kadamat 682 556.
- The Agricultural Officer,
   District Panchayath,
   Kadamat 682 556.

..... Respondents

(By Advocate Mr. S.Manu)

This application having been heard on  $13^{\text{th}}$  December, 2019, the Tribunal on the same day delivered the following :

## ORDER (ORAL)

### JUSTICE L.NARASIMHA REDDY, CHAIRMAN

Heard Mr.R.Sreeraj, learned counsel for the applicant and Mr.S.Manu, learned counsel for the respondents.

- 2. It is brought to our notice that the subject matter of this O.A is the same as the one in WP(C) No.5289/2015 in the case of **Hidayathulla** v. **The Administrator, Union Territory of Lakshadweep** dated 20.8.2018. It is also stated that this Tribunal disposed of a batch of O.As on 22.2.2019 in terms of the order of the Hon'ble High Court, referred to above.
- 3. We, therefore, dispose of this Original Application directing the respondents to implement the judgment of the Kerala High Court in WP© No.5289 of 2015 in respect of the applicant herein also, to the extent it is permissible in law. There shall be no orders as to costs.

(E. K. Bharat Bhushan)

Member (A)

(Justice L. Narasimha Reddy)
Chairman

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## List of Annexures in O.A. No.181/00064/2015

- 1. Annexure A1 True copy of the Service Certificate F.No.2/1/2013-14 AGK dated 17.09.2014.
- 2. Annexure A2 True copy of the Circular F.No.5/14/2012 DOP(Part)(I) dated 08.07.2013.
- 3. Annexure A3 True copy of the Notice F.No.2/8/2013-AO(KDT) dated 23.12.2013.
- 4. Annexure A4 True copy of the representation dated 01.01.2014 submitted by the applicant.
- 5. Annexure A5 True copy of the Letter F.No.01/8/2014-SDO(KDT) dated 03.11.2014.
- 6. Annexure A6 True copy of the Letter F.No.4/7/2012-DP(Agri) /1651 dated 12.12.2014.
- 7. Annexure R1(a) True copy of the interim order dated 03.07.2013 in OA 29 of 2013 and connected cases.
- 8. Annexure R1(b) True copy of the circular F.No.5/6/2003-DoP & RD dated 12 11 2003
- 9. Annexure R1(c) True copy of the F.No.5/26/2003-DoP & RD dated 04.11.2008.
- 10. Annexure R1(d) True copy of the order dated 17.08.2009 in O.A.No.611/2008.
- 11. Annexure R1(e) True copy of the common Judgment in OP (CAT) No.133 of 2012 and 606 of 2012.